

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 135

COMP.APPL/52 (CH)2024
COMP.APPL/58 (CH)2024
And
CP No. 5/Chd/Pb/2024

IN THE MATTER OF:

Paramjit Singh Bains & ors

...

Petitioner

Versus

**Sui dhaaga sewing machines ltd
& ors**

...

Respondent

Under Section: 241-242 & 447, CA 2013
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vaibhav Sahni, Advocate with Ms. Swati
Vashisth and Mr. G.S. Sarin, PCSs.

For the Respondents : Mr. Aalok Jagga with Mr. A.P.S. Madaan and
in main CP and Mr. Shubham Gupta, Advocates.
Applicant in CA
58/2024.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 10.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)